

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 167 OF 2015 & IA NO. 271 OF 2015,  
APPEAL NO. 159 OF 2015 & IA NO. 255 OF 2015 AND  
APPEAL NO. 160 OF 2015 & IA NO. 257 OF 2015**

**Dated : 16<sup>th</sup> October, 2017**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

**APPEAL NO. 167 OF 2015 & IA NO. 271 OF 2015**

**In the matter of:**

<b>M/s Responce Renewable Energy Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Bihar Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

**APPEAL NO. 159 OF 2015 & IA NO. 255 OF 2015**

**In the matter of:**

<b>Sri Avantika Contractors (I) Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Bihar Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

**APPEAL NO. 160 OF 2015 & IA NO. 257 OF 2015**

**In the matter of:**

<b>M/s Glatt Solutions Pvt. Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Bihar Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. R.B. Sharma for R-2  
*[In A.No. 159 of 2015]*

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**ORDER**

The learned counsel for the Respondent No.2 seeks four weeks' time to file reply. He may file the same on or before 8<sup>th</sup> November, 2017. Thereafter rejoinder, if any, may be filed within three weeks on or before 30<sup>th</sup> November, 2017 after serving copy on the other side.

List the matter on **13<sup>th</sup> December, 2017.**

**(Justice N.K. Patil)**  
**Judicial Member**

**(I. J. Kapoor)**  
**Technical Member**

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